

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ADLAHABAD

Allahabad : Dated this 23rd day of November, 2001.

Original Application No. 1423 of 1993.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Vijendra Singh  
Son of Teekam Singh,  
Resident of 16/1, Shakti Nagar,  
Gwalior Road,  
P.S. Sadar Bazar, Agra.

(Sri A.K. <sup>Gaur</sup> ~~Guru~~, Advocate)

..... Applicant

Versus

1. Union of India  
Through Secretary,  
Ministry of Defence,  
Govt of India,  
Central Secretariate,  
New Delhi.

2. The Director General,  
Electrical and Mechanical Engineer,  
Army Headquarters,  
DHQ PO New Delhi

3. The Commandant,  
509 Army Base Workshop, Galior Road,  
Agra.

(Sri Amit Sthalekar, Advocate)

..... Respondents

ORDER (or a l)

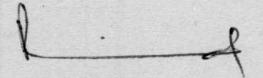
By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this OA filed under Section 19 of the  
Administrative Tribunals Act, 1985, the applicant has  
prayed for quashing the order dated 14-6-1993 (Annexure-A1)  
by which the applicant was suspended as disciplinary  
proceedings were contemplated against the applicant.  
He has also challenged the order dated 28-6-1993  
by which the Memo of Charge (Annexure-A-2) was served  
on the applicant. The applicant retired from service  
on 31-7-1993. <sup>Disciplinary</sup> ~~Original~~ proceedings against the applicant  
could not be completed on account of pendency of this  
O.A. The applicant is being paid only provisional

pension. Sri AK Gaur, counsel for the applicant submitted that in the circumstances this OA may be disposed of with direction to the respondents to conclude disciplinary proceedings within ~~three~~<sup>six</sup> months. The OA is accordingly disposed of finally with direction to respondents to conclude disciplinary proceedings against the applicant within six months from the date of receipt of a copy of this order. If the disciplinary proceedings are not concluded within the aforesaid period, the applicant shall be paid full pensionary benefits. There shall be no order as to costs.



Member (A)



Vice Chairman

Dube/